

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.378/2001 in OA No.167/2000

New Delhi, this the 6th day of December, 2001

Hon'ble Mr.Justice Ashok Agarwal,Chairman
Hon'ble Mr. M.P.Singh, Member(A)

Priya Vrat Sharma .. Applicant

(By Shri Arun Bhardwaj, Advocate)

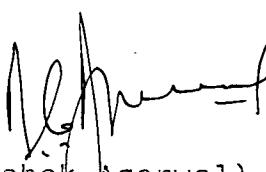
Versus

Govt. of NCT of Delhi & Others .. Respondents

ORDER (in circulation)
Shri M.P. Singh, Member(A)

Review application is filed by the applicant for review of the oral order dated 18.9.2001 by which OA No.167/2000 was dismissed being devoid of merit. Review is sought on the ground that there is an error on the face of record in holding that the applicant had not made any request for extension of his lien. It appears that the review applicant has not read our judgement properly before seeking review. We have stated clearly in para 6 of our judgement that applicant's lien could not be continued beyond two years as no request has been made by the department where he was working as Junior Lecturer to his parent department to extend the lien. Therefore we do not find any error apparent on the face of record as alleged by the review applicant that would warrant a review our judgement under Section 22(3)(f) of Administrative Tribunals Act, 1985 read with Order 47, Rule 1 of CPC. In the result, the RA is rejected.


(M.P. Singh)
Member(A)


(Ashok Agarwal)
Chairman

/gtv/